

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 116/MP/2019

Subject : Petition under Section 79 (1)(f) of the Electricity Act, 2003 read with the 2014 Tariff Regulations, for resolution of disputes regarding payment of capacity charges for the allocated capacity for Muzaffarpur Thermal Power Station (MTPS) Stage -II (390 MW).

Petitioner : KBUNL

Respondents : JBVNL and 4 ors

Date of Hearing : **10.10.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri I.S Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Utkarsh Singh, Advocate, KBUNL
Shri Ashabari Thakur, Advocate, KBUNL
Ms. Sneha, Advocate, KBUNL
Ms. Kritika Khanna, Advocate, KBUNL
Shri Venkatesh, Advocate, DVC
Shri Ashutosh Shrivastav, Advocate, DVC
Shri Sidharth Nigotia, Advocate, DVC
Ms. Pallavi Maitra, Advocate, GRIDCO
Shri Prashant Chaturvedi, KBUNL

Record of Proceedings

The Petition, which was reserved for orders on 22.9.2022, has been re-listed for hearing today.

2. At the outset, the learned counsel for the Petitioner, KBUNL prayed that SLDC Bihar may be impleaded as a Respondent in the present case. The learned counsel for the Respondent, DVC also submitted that since SLDC Bihar was not communicating any declared capacity to the Respondent DVC on a day- ahead basis, it may be made a party Respondent for effective disposal of the case.

3. The learned counsel for the Respondent, GRIDCO submitted that one-time settlement of dues relating to the period from March 2017 to March 2018 and thereafter, was arrived at with the Petitioner and full payments have been made.

4. The Commission, after hearing the learned counsel for the parties, adjourned the hearing of the petition, after directing as follows:

- (a) SLDC Bihar shall register themselves as a party Respondent in the present case, in the e-filing portal of the Commission, by **26.10.2023**.



- (b) Pursuant to the above, SLDC Bihar shall be mapped with the Petitioner & other Respondents, and copies of the pleadings filed by the parties, in the present case, shall be served on SLDC, Bihar, on or before **7.11.2023**;
 - (c) SLDC Bihar is permitted to file its response, to the above, after serving a copy to the other, by **17.11.2023**. The Petitioner and other Respondents are at liberty to file their reply submissions, if any, on or before **28.11.2023**.
 - (d) The parties shall complete their submissions within the due dates mentioned and no extension of time shall be granted for any reason.
5. The Petition shall be listed for hearing on **8.12.2023**.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

